

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER : CP/482/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : UPL LIMITED

NAME OF THE RESPONDENT(S) : MERCHEM LIMITED

UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

M. Výayan P. Bensi lema Council for Pelitronin

ORDER

Counsel for petitioner present. Both the counsel submitted that the parties have arrived for a settlement. Counsel for respondent submitted that the petitioner is insisting for issuance of post-dated cheques as per the schedule of payment, as accepted. For handing over the post-dated cheques, he sought two weeks' time stating that the parties are at Kerala and they have to make arrangements in this regard. Counsel for petitioner prayed time for seeking instructions from his client. At request of both sides, time extended. Put up on 26.07.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy) Member (Judicial)